

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 359/MP/2026 along with IA No.123/2026

Subject : Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to Inter-State Transmission System) Regulations, 2022 seeking *inter alia* relaxation and removal of faculty to permit the transfer of Connectivity (Application No. 1200002293), and the corresponding deemed GNA, and related rights of the 150 MW AC Solar PV Project at Thoothukudi, Tamil Nadu in terms of Regulation 15.3 of the said Regulations read with Order dated 22.9.2023 in Petition No. 11/SM/2023.

Petitioner : GRT Jewellers (India) Private Limited (GJIPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **31.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand K Ganesan, Advocate, GJIPL
Ms. Harsha Rao, Advocate, GJIPL
Shri Robin Singh, Advocate, GJIPL

Record of Proceedings

The learned counsel submitted that the present Petition has been filed seeking directions to the Respondent No.1/CTUIL to process and give effect to the transfer of Connectivity Agreement dated 16.2.2022 and associated record of Connectivity of the 150 WM AC/210 MWp DC Solar PV Project at District Thoothukudi, Tamil Nadu ('the Project') in favour of Respondent No.2, pursuant to the sale of the Project by the Petitioner as a going concern on slum sale basis under a Business Transfer Agreement dated 11.5.2026. The learned counsel further informed that the Respondent/SECI has already approved the transfer of the Project under the PPA and will be signing the Supplemental PPA.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.



(c) The Respondent to clarify, on an affidavit, whether or not the sale of the Petitioner's Project to a third party has been approved under the provisions of the PPA dated 11.2.2020.

(d) IA No. 123/2026 filed for an urgent listing, having served its purpose, stands disposed of.

3. The Petition will be listed for hearing on **15.9.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)